- (i) Distribution of posters, leaflets and booklets.
 - (ii) Talks on Akashwani.
 - (iii) Campaign through Press.
- (iv) Seminars are also being organised to familiarise field workers responsible $f.i_r$ s implementation on different aspecU of this Scheme.
- (b) Governmen , have borne the entire cost of prem am for the insurance cover on All Ind a basis and no separate premium ha been paid for Delhi alone.

Freight equalisati in iu coal and cotton

2294. DR. R. K. PODDAR:

SHRI MOSTAFA BIN QTIASEM:

SHRI SI-'KOMAL SEN:

Will the Minis er of PLANNING be pleased to state:

(a) what are the reasons for not introducing freight equalisation in respect of coal aid cotton as demanded by eastern States; (b) what are the reasons for not lifting freight equalisation on iron and steel as demanded by eastern States; and

to Questions

(c) which of the States are to derive benefits under (a) and (b) above?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRi SUKH RAM): (a) The subject of freight equalisation has been studied by a number of Committees, the last one being the National Transport Policy Committee under the Chairmanship of Shri B. D. Pandey. The Committee concluded that the beneficial effect in terms of regional dispersal as a result of freight equalisation was more than oif-set by increase in real transport costs and freight equalisation had little eSeci On generating employment in backward regions. The scheme does not meet the desirable objective of dispersal of economic activity but can lead to non-optimal location of industries. It has therefore been decided not to introduce freight equalisation in respect of any new item like coal, cotton

- (b) In the light of the representations received from various State Governments, the Government have reviewed the earlier decision of lifting freight equalisation on iron and steel and decided to refer the matter to the National Development Council.
- (c) The freight equalisation policy in respect of a commodity benefits the States located far away from the sources of the commodity. The benefits derived by the individual States in respect of each raw material have not been worked out.

Financial Institution named Klack Companies

2295. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the functioning of the private money lending institutions, $know_n$ as

'blade companies' in various parts of the country-

- (b) if so, what are the details in this regard and the names of States where such 'blade companies' are functioning;
- (c) whether the Government have received reports about cheating of the public by these so-called blade companies'; and
- (d) v/hat action has so far oeen D or is proposed to be taken curb tlie activities of these 'blade companies' to protect the interests of the public?

THE MINISTER OF STATE IN THE OF (SHRI MINISTRY FINANCE JANARDHAN POOJARI): (a) to (d) Government are aware that certain unicorporated bodies known as 'Blade Companies' are functioning

in some southern States. Some of these 'Blade Companies' have branches in other States also, it has been reported that these 'Blade Companies' accept deposits from public by offering very high rates of interests and lend the same by charging exorbitant rates of interest. There are also rem ports about certain unincorporated bodies not paying back the deposits, when demanded.

The deposit acceptance activities of such bodies are regulated under Chapter Ill-C of Reserve Bank of India Act, 1934. These provisions prohibit such bodies from accepting deposits in excess of the specified number of depositors. The Act also provides for penal action for violating these provisions. These powers vest concurrently with Reserve Bank of India and the State, Governments.

Reserve Bank of India has reported that it has already, initiated action against several concerns at Ahmeda-bad, Bangalore, Kottayam, Madras and Trivandrurn for violation of the provisions of Chapter III-C. The Kerala State Police is also reported to have raided the offices of some con-

cerns and have seized documents. The proprietors/partners of some of these bodies are reported to have been arrested for breach of trust and cheating. Reserve Bank of India has reported that quite recently (it, along-with the officers of Government of Kerala had raided the offices of a number of unicorporated bodies in Kerala for suspected violation of the various provisions of the relevant Acts. Reserve Bank of India has further reported fhat the State Government of Kerala has also taken action, under the provisions of Indian Penal Code against some concerns.

The Constitutional validity of Chapter III-C of Reserve Bank of India Act, 1934 has been challenged and the matter is pending before the Supreme Court and is, therefore, sub-judice.

भर्ती सम्बन्धी नियमों का उल्लंघन 2296. श्री श्रजीत सिंह श्रीमती रंगका चौधरी :

क्या प्रधान मंत्री यह बताने की फुपा करेंगे कि :

- (क) क्या सरकार को भर्ती संबंधी नियमां ना उल्लबंत करके सरकारी नौकरियों में वह वैमाने पर भर्ती विये जाने के समाचार मिले हैं ;
- (ख) क्या यह भी सच है कि गत वर्ष इत प्रकार के मामलों में दोषी पाये गये लोगों के विरुद्ध सरकार ने कार्रवाई की थीं:
- (ग) यदि हां, तो इस संबंध में व्यौरा क्या है ; और
- (घ) भविष्य में इन प्रकार की गति-विधियों को रोकने के लिये सरकार ने क्या कदम उठाये हैं ?

कार्मिक लोक शिकाय तथा पेंशन मंत्रालय में उपमंत्री (श्री वीरेन सिंह इंगती): (क) जी, हां । इन उल्लघनों का संबंध